

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO.291/00214/2016

Date of Order: 1.4.2016

CORAM

**Hon'ble Dr. K.B.Suresh, Judicial Member
Hon'ble Ms. Meenakshi Hooja, Administrative Member**

Praphul Prashant S/o Late Shri Jitendra Prasad, aged about 40 years, r/o 29E, 276, Sector 29, Pratap Nagar, Sanganer Jaipur, presently working as Technician-II, Train Light in the office of Senior Section Engineer Train Light (S.S.E.T.L.), Jaipur.

..... Applicant

(By Advocate Mr. P.N. Jatti)

VERSUS

1. The Union of India, through General Manager, North Western Railway, Jaipur.
2. Divisional Railway Manager, North Western Railway, Jaipur.
3. Senior Divisional Electrical Engineer Jaipur O/o the D.R.M., North Western Railway, Jaipur.
4. Shri S.K. Chhabra, Senior Section Engineer, Train Lighting, Jaipur (Railway Station, Jaipur).
5. Senior Section Engineer, RAC (Refrigeration and Air Conditioning, Jaipur).
6. Senior Divisional Electrical Engineer, Traction Distribution (TRD), O/o DRM, Jaipur.

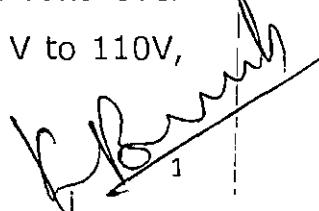
..... Respondents

ORDER

(Per Dr. K.B. Suresh, Judicial Member)

Heard.

The applicant raises objection that he has been deputed to the Department of TRD without taking his consent as at TRD the applicant will have to deal with the technical work which runs over 25000 KV and the applicant has only the experience of 24 V to 110V,



therefore, in the absence of proper training it will be difficult and dangerous to perform duties at the deputed post. The applicant has filed representation but no proper action has been taken, hence the present OA filed for redressal. He further submits that in the system of TRD it is very difficult to work and also there is danger to the life as no basic or prior training has been given which is must on the part of respondent. He has also a grievance that his widow mother's treatment is going on continuously in Railway Central Hospital, Jaipur.

The work on high degree of voltage or on the low degree voltage is immaterial. He has to do the work. He is a Technician. They are responsible persons.

While holding that all the training necessary under Electricity supply set and other cogent sets are to be completed before deputing any technician on work. It would not be appropriate for us to determine the quantum and quality of the work to be done by the technicians. No merit in the OA. Dismissed. No costs.


(MS.MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER


(DR.K.B.SURESH)
JUDICIAL MEMBER

Adm/